

**Addition of new species of birds in
Schedule-I**

7586. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to refer to the reply given to Starred Question No. 2 on 23 November, 1981 regarding Ban on Hunting of Birds and state:

(a) whether Schedule I of the Wild Life (Protection) Act, 1972 on endangered species of birds has been reviewed and amended any time during the last 10 years, if so, when and which additional species of birds were added to it;

(b) whether several Naturalists, the World Wild Life Fund, the Natural History Society and various other institutions have suggested addition of rare bird species recently, endangered, if so, the suggestions made by the above; and

(c) whether State Governments have framed and passed the Rules as required by the Wild Life Act, 1972, if not, which states have not done so far?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) In so far as birds species are concerned, Schedule I of the Wild Life (Protection) Act, 1972, has been amended in August, 1977 and September, 1980. A statement giving the list of species of birds which were added to Schedule I is attached.

(b) No suggestion has been received recently.

(c) All State Governments have framed and adopted rules under the Wild Life (Protection) Act, 1972, except Assam, Nagaland and Jammu & Kashmir. The Government of Nagaland has adopted the Wild Life (Protection) Act, 1972, in September, 1981 and is finalizing the rules. The Government of Assam has framed the rules but has not notified the date from which the rules will come into force. The Government of Jammu & Kashmir have framed rules under the Jammu & Kashmir Wild Life (Protection) Act, 1978.

STATEMENT

LIST OF BIRD SPECIES ADDED TO SCHEDULE I OF THE WILD LIFE (PROTECTION) ACT, 1972 IN AUGUST, 1977:—

1. Andaman teal (*Anas gibberifrons albogularis*)
2. Assam bamboo partridge (*Bambusicola fytchii*)
3. Bengal florican (*Eupodotis Bengalensis*)
4. Black necked crane (*Grus nigricollis*)
5. Blood pheasants (*Ithaginis cruentus tibetanus*, *Ithaginis cruentus kuseri*)
6. Brown headed gull (*Larus brunnicapillus*)
7. Comb duck (*Sarkidiornis melanotos*)
8. Forest spotted owlet (*Athene blewitti*)
9. Hooded crane (*Grus monacha*)
10. Hornbills (*Ptilaemus tickelli austani*, *Aceros nipalensis*, *Rhyticeros undulatus tichehursti*)
11. Houbara bustard (*Chalamydotis undulata*)
12. Humes bar backed Pheasant (*Syrnium humiae*)
13. Indian Pied Hornbill (*Anthracoceros malbaricus*)
14. Large whistling teal (*Antaidae*)
15. Monal pheasants (*Lophophorus impeyanus*, *Lophophorus schteri*)
16. Nicobar pigeon (*Calonans nicobarica pelewensis*).
17. Peacock Pheasant (*Polyplectron bicaleratum*)
18. Spur fowl (all species of the genus *Galliperdix*)
19. Tibetan Snow-cock (*Tetraogallus tibetanus*)
20. White spoonbill (*Platalea leucorodia*)

LIST OF BIRDS SPECIES ADDED TO SCHEDULE I OF THE WILD LIFE (PROTECTION) ACT, 1972 IN SEPTEMBER, 1980:—

1. Eastern White Stork (*Ciconia ciconia boyciana*)
2. Hawks (*Accipitridae*)
3. Osprey or fish eating eagle (*Pandion heliatus*)

Offences under Wild Life (Protection) Act, 1972

7587. DR. VASANT KUMAR PANDIT: Will the Minister of AGRICULTURE be pleased to state:

(a) the number of offences reported and registered under the provisions of the Wild Life (Protection) Act, 1972, State-wise, for the years 1980 and 1981, and the punishment given in each case; and

(b) what steps Government have planned to protect the endangered species of birds and strict administration of all Bird Sanctuaries?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R. V. SWAMINATHAN): (a) Information is being collected from the States and will be placed on the table of the House.

(b) Under the provisions of the Wild Life (Protection) Act, 1972, endangered species of birds are included in Schedule I of the Act and are thus provided total protection from hunting trade and Commerce. Export of these species is also not being permitted. Special status surveys have been undertaken for the Indian Bustards and similar surveys are also proposed for other endangered species of birds.

Bird Sanctuaries are covered by the provisions of the Wild Life (Protection) Act, 1972, and are declared and managed by the state governments. Central assistance is provided for strengthening protection efforts as well as for developmental and habitat improvement works.

Development of Blocks under the LRDP

7588. DR. VASANT KUMAR PANDIT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) how many Development Blocks have been taken under the Integrated Rural Development Programme in the Districts of Rajgarh, Guna, Vidisha, Shanjapur, Ujjain and Gwalior;

(b) how many poor persons were the beneficiaries of augmenting income in the above blocks during 1978-79, 1979-80 and 1980-81;

(c) what was the total expenditure on each of these blocks during the years 78-79, 79-80 and 1980-81;

(d) what are the figures of term credit under I.R.D.P. for each of the above blocks during the years 1978-79, 1979-80 and 1980-81; and

(e) whether Government would increase the amount of Term credit for Blocks which are in specially underdeveloped districts of M.P.?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BALESHWAR RAM): (a) A statement is attached.

(b) to (d). The required information is being collected from the State Government and will be laid on the Table of the House.

(e) The District Rural Development Agencies provide subsidy at the usual rates on the capital cost, viz. 25 per cent to small farmers, 33.13 per cent to marginal farmers, agricultural labourers and rural artisans and 50 per cent to tribal participants. The balance of the cost of the project is met through credit from financing institutions. There is no block-wise allocation of credit.